

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1054/2001

Monday, this the 30th day of April, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Ashok Kumar Verma
s/o Shri Shivadhar Verma
r/o Village Ramaipur Khurd
Post Office Singhortara
District Rai Bareilly
U.P.

..Applicant
(By Advocate: Ms. Meenakshi for Mrs. Rani Chhabra)

VERSUS

1. Union of India
through its Secretary
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, Ashoka Road
New Delhi.
2. The Chief General Manager (West)
Department of Telecommunications,
Dehradun.
3. The General Manager,
Department of Telecommunications,
Moradabad.
4. Divisional Engineer Telecom.
(UHF) Western UP
Telecom Circle Moradabad.
5. Sub Divisional Engineer (UHF)
Department of Telecom
Moradabad.
6. Junior Telecom Officer (UHF)
Department of Telecom, Moradabad.

...Respondents.

O R D E R (ORAL)

Heard the learned proxy counsel for the applicant.

2. The applicant in this OA has been working as a casual labourer in the office of the respondent No.4 from April, 1995 onward. The details showing the number of days he has worked have been supplied in the OA and are

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(2)

available at Annexure A-1. A perusal of the same reveals that the applicant has been working from April, 1995 upto 1998-99 and even thereafter. His services have been dispensed with by an oral order of 1.4.2001. Accordingly, he is without work ever since.

3. From the facts supplied in the OA giving details the number of days the applicant has worked year after year, it seems that the applicant has completed 240 days of work in the year 1995-96, though he has been working with breaks through-out. The learned proxy counsel appearing in support of the OA places reliance on the scheme for conferment of temporary status framed by the respondent-department (Annexure A-2). I have perused the same and find that in terms of the provision made in para 5 thereon, the applicant should be considered for conferment of temporary status. He has filed representations to that effect in February and March, 2001 to which no response has been forthcoming.

4. In the circumstances of this case, I am inclined to think that the ends of justice would be met by disposing of this OA at this very stage even without issuance of notices with a direction to the respondents to consider the representations filed by the applicant and to decide the matter regarding conferment of temporary status on the applicant in a maximum period of two months from the date of the service of a copy of this order. The respondents are further directed to take steps to reengage the applicant as and when work becomes available having regard to applicant's seniority.

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(3)

5. In the circumstances, the OA is disposed of at the admission stage itself. No costs.

6. Registry is directed to send a copy of the OA along with this order.

S.A.T. Rizvi

(S.A.T. RIZVI)
MEMBER (A)

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